

Name of the Corporate Debtor: Vidhata Metal Private Limited Date of commencement of CIRP: February 06, 2024 List of creditors for claims received up : June 23, 2026													
List of operational creditors (Government dues)													
													(Amount in ₹)
Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Income Tax	Asstt. Commissioner of Income Tax,Circle - 25(1), Delhi.	February 15, 2024	27,01,07,940	27,01,07,940	Tax Demand	No	-	-	-	-	0	Claim Provisionally admitted
2	GST	Deputy Commissioner of State Tax, Palghar 501 (PAL-VAT-E-002)	December 18, 2024	37,15,03,049	37,15,03,049	Tax Demand	No	-	-	-	-	0	Note1
3	GST	The Deputy Commissioner, Division II, CGST & Central Excise, Thane Rural Commissionerate	June 23, 2026	24,07,14,582	0	Tax Demand	No	-	-	-	-	24,07,14,582	Note2
	Total	-	-	88,23,25,571	64,16,10,989	-	-	-	-	-	-	24,07,14,582	

Note1: The original claim dated 13.06.2024 was filed after the issue of RFRP of Corporate Debtor. Resolution Professional filed IA(I.B.C)/6025/ND/2024 for condonation of delay in filing claim. Hon'ble NCLT vide order dated 19.12.2024 (received on 25.12.2024) condone such delay. GST Department vide revised their claim and filed revised Form-B dated 18.12.2024. The revised claim has been provisionally admitted.

Note2: Vide claim dated 17.06.2026 (received by the RP on 23.06.2026), The Deputy Commissioner, Division II, CGST & Central Excise, Thane Rural Commissionerate, filed claim amounting to Rs. 24,07,14,582/-. As per Regulation 13(1B) of IBBI (Insolvency Resolution Process For Corporate Persons) Regulations, 2016, In the event claims are received after the period specified under regulation 12(1) and up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, the IRP or RP, shall verify all such claims and categorise them as acceptable or non-acceptable for collation. The claim received on 23.06.2026 from The Deputy Commissioner, Division II, CGST & Central Excise, Thane Rural Commissionerate is after the creditors has already voted on the liquidation of Corporate Debtor, in fact the IA filed seeking liquidation of Corporate Debtor is awaiting approval from the Adjudicating Authority in IA (Liq.) /13/ND/2025. In light of the expiry of the statutory timeline for claim collation, the claim of Rs. 24,07,14,582/- has not been admitted.